RE: PRESIDENT'S RULE IN TAMIL NADU AND JAMMU & KASHMIR—Contd.

SHRI MURASOLI MARAN: Mr. Vice-Chairman, Sir, now we have taken a decision. After having expressed our feelings, you called us inside your Chamber. We had discussions with you and Madam Deputy Chairman After a long discussion, have all agreed that the same important thing, that is the Jammu and Kashmir Proclamation and the Proclamation and the Statutory Resolution on the imposition of President's Rule in Tamil Nadu will be discussed in different form. (Interruption). Just listen to me. After this I have given it in writing and Mr. Gurudas Das Gupta also has given it in writing on Tamil Nadu. Now, what is the position, you tell me? (Interruptions).

SHRI M. M. JACOB: Sir, at 4 o'clock, we are meeting in the Business Advisory Committee meeting. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you please allow me to say something? What I understood from the agreed position was that the situation in Tamil Nadu as well as the situation in Jammu and Kashmir will be the subject matter of some Short Duration Discussion. That is all and not the proclamation or anything else. Mr. Ghosh was also there. This was the consensus as I understood.

DR. Z. A. AHMAD (Uttar Pradesh): Sir, only the time given for discussion on Budget for Jammu and Kashmir and Tamil Nadu should be extended (Interruptions)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Vice-Chairman. Sir, we were present in the meeting. (Interruptions).

SHRI GURUDAS GUPTA (West Bengal): Mr. Vice-Chairman, Sir, I understand what you have reported --the dicussion and consensus in the meeting-is correct. That is the proper way of reporting and I believe in the meeting of the Business Advisory Committee, we shall find out the modalities

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let the Leader of the House explain his point of view. (Interruptions)

SHRI G. SWAMINATHAN (Tamil Nadu): I think the Members of the DMK and the Opposition parties said that a Short Duration Discussion can be held for Kashmir and for Tamil Nadu and they said the time allotted for this thing can be allotted to that also. That was the thing that was given. But the Leader of the House said that this matter can be discussed in the Tamil Nadu Budget, Jammu and Kashmir Budget or the General Budget. Earlier the position was, the time allotted has been there and then what should we do with time? The time can be extended during those Budget discussions. That was the thing that he said (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). Let us be clear. I will explain. (Interruptions).

SHRI G. SWAMINATHAN: How this mater has been taken up? (Interruptions). This matter can be discussed at 4 o'clock when there is a Business Advisory Committee meeting (Interruptions). Please allow me to speak. It is not fair. (Interruptions).

SHRI DIPEN GHOSH (West BENGAL): I would be discussed (Interruptions).

THE LEADER OF THE HOUSE (SHRI YASHWANT SINHA): Sir, I must be heard at this stage. Sir. 1 think, it is very unfortunate because it is against the traditions of this House that the details of the discussion in the Chamber should become the subject matter of discussion in the House again and that should say who said what in the discussion in the Chamber. I am very [Shri Yashwant Sinha]

sorry that Mr. Maran though it fit to raise this matter again in this House He might have a constituency to cater to....

SHRI MURASOLI MARAN: Sir, ne has several interpretations...

SHRI YASHWAT SINHA: But we cannot become parties to the violation of the norms and the conventions of this House. We have had a discussion in the Chamber, Sir. The Deputy Chairman was present there. We have decided that we would discuss this matter again in the Business Advisory Committee at 4 o'clock and it is only after that that the announcement about the programme would be made in this House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us now proceed with the Special Mentions.

SPECIAL MENTIONS

Failure of Pepsi Foods Private Limited to meet Export Obligation

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, Sir I want to draw the attention of the Government, through you, to a very important issue, particularly in the presence of the Leader of the House who happens to be the Finance Minister. He and I, when we were on the same side, had the opporunity to raise this issue when the Congress-I power or when Mr. Sinha belonged to the ruling party and I belonged to a party, supporting the ruling party at this time. I remember when this issue was raised, I and the present Finance Minister were in the Opposition. I raised this issue and the Finance Minster himself supported me. It was regarding grant of permission to Pepsico for setting up a project here for manufacture of soft drinks and some prepared foods like potato chips etc. I would like to the attention of the present Finance Minister to his own statement when he said, recalling the Cola episode-at that time Mrs. Gandhi was the Prime Minister ... "Mrs. Gandhi's Government went and with the going of Mrs. Gandhi's Government, Cola was also going". He himself said that at the time when Mrs. Gandhi was in power. Later, he again said: "Mr. Gandhi would go and with his going Pepsi would also go." But unfortunately, despite all our protests and opposition, pepsico was given the permission and licence on certain terms for setting up its unit at Punjab. And this was done during the previous Government's tenure when Mr. Yashwant Sinha himself was in the then ruling party. And at that time though we were supporting the then Government, but from our party side we opposed that. From the agreement which they entered into and the commitments which Pepsico made, it is observed that none of the provisions, none of the commitments that they made, has been fulfilled, whether it is about the export obligation, whether it is about the percentage of manufacture of soft drinks and other products, whether it is about the cost of projects or anything else. So, Pepsico failed to meet all the commitments, including the export obligations which they have made or which they had been told to do by the Government while granting the licence. Pepsico had failed. Recently, a Committee was set up discussion in the consulafter tative Committee of the Food Processing Ministry and the Committee was set up by the Ministry of this Government of which Mr. Yashwant Sinha is the Finance Minister and that Committee had submitted its report to the Government. And that Committee in its report has concluded that Pepsico has failed to meet its export obligations and they have found that Pepsico has not procured the plant for extraction of pure juice and has not made any arrangement to acquire the fusion technology for concentrating fruit juice to save energy and to retain flavour, though Pepsico in its project proposal had stated that pure concentrate would be used in the manufacture of the soft-drink which is